

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

R.A. No. 241/1995
in
O.A. No. 3252/1992

New Delhi this the 15th Day of February 1996

Hon'ble Shri A.V. Haridasan, Vice Chairman (J)

Hon'ble Shri R.K. Ahooja, Member (A)

Shri H.R. Khokhar,
R/o 32 Tibbia College,
Karol Bagh,
New Delhi.

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Applicant

vs

Union of India through

1. The Secretary,
Ministry of Railways,
New Delhi.
2. The General Manager,
Northern Railway,
New Delhi.
3. Divisional Railway Manager,
Delhi Division,
Northern Railway,
State Entry Road,
New Delhi.

Respondents

O R D E R (By Circulation)

Hon'ble Shri A.V. Haridasan, Vice Chairman (J)

In this petition styled as Review Application, the applicant in the O.A. has prayed that the respondents be directed to pay him interest @ 15% per annum from 13.1.1987 for not implementing the final order in the O.A. dated 25.3.1995, though it has also been prayed that the order dated 18th July 1995 may be reviewed. M.A.No. 390/95 was filed by the petitioner claiming interest on the delayed payment. This M.A. was dismissed in default. M.A. No. 1780/95 was filed for restoration of the M.A. No. 390/95 which was dismissed in default. This M.A. was dismissed by Order dated 18.7.1995 on the ground that there was no good ground

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ground for restoration for reasons stated in that order.

In this petition which is named as R.A., there is no allegation as to how the order is erroneous on the face of records or ^{whether} there is any other circumstances which warrants the review of the order. Therefore, this petition is misconceived and there is no error apparent on the face of the record nor there is any other relevant circumstances which warrants the review of the order. The RA is rejected.

R.K. Ahoja
(R.K. Ahoja)
Member (A)

A.V. Haridasan
(A.V. Haridasan)
Vice Chairman (J)

Mittal